

WRITTEN ANSWERS TO QUESTIONS

Leave Rules

*38. Shri T. B. Vittal Rao: Will the Minister of Finance be pleased to state:

(a) whether a decision has been taken regarding the liberalisation of leave rules applicable to Central Government employees;

(b) if so, when the revised leave rules will be made effective; and

(c) if not, the reasons for the delay?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): (a) to (c). Government have now decided to liberalise the leave rules applicable to Class IV employees of the Central Government. With effect from the 1st April 1957, they will earn leave on the same basis as other Government employees.

लोक सहायक सेना

श्री हुस्सेनबादर अरेबरी : क्या प्रति-
रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का चालू वर्ष में लोक सहायक सेना को बढ़ाने का विचार है ; और

(ख) यदि हाँ, तो किस हद तक ?

प्रतिरक्षा संबन्ध मंत्री (श्री महावीर त्यागी) : (क) जी नहीं ।

(ख) १९५७-५८ वर्ष में १,००,००० व्यक्तियों को लोक सहायक सेना में प्रशिक्षण दिये जाने का विचार है ।

Expenditure on Second General Elections

6. Shri Krishnacharya Joshi: Will the Minister of Law be pleased to state:

(a) whether Government have received so far any report from the

Election Commission regarding the expenditure on the Second General Elections in India; and

(b) if so, the total amount spent?

The Minister of Law and Minority Affairs (Shri Biswas): (a) No, Sir.

(b) Does not arise.

Official Language Commission Report

7. Shri Krishnacharya Joshi: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 989 on the 17th December, 1956, and state:

(a) whether the report of the Language Commission has been examined;

(b) if so, which of its decisions are going to be implemented; and

(c) when the Report will be published?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) and (b). The hon. Member's attention is invited to clauses (4) to (6) of Article 344 of the Constitution wherein the procedure relating to the examination of the report of the Commission as well as the implementation of the recommendations of the Commission has been laid down. The Parliamentary Committee, which has to examine the report in accordance with clause (5) referred to above has not yet been constituted.

(c) The matter is under consideration.

Defence Science Organisation

8. Shri Krishnacharya Joshi: Will the Minister of Defence be pleased to lay a statement on the Table showing:

(a) the main researches carried on by the Defence Science Organisation since August 1956 so far; and

(b) how many persons are engaged in the research work?

The Minister of Defence Organisation (Shri Tyagi): (a) A statement showing broadly the main activities